

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF
INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

NEW DELHI, THE 31ST MAY, 1978

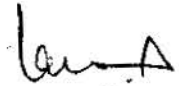
NOTIFICATION

No.2330/78-F.No.316/93/78-WT : In exercise of the powers conferred by sub-section (1) of Section 269F of the Income-tax Act, 1961 (43 of 1961) and in partial modification of their Order No. 30(F.No.328/111/72-WT) dated 14.11.1972, the Central Government hereby order that in the table appended to the aforesaid order dated 14.11.1972, as amended by Orders No.75(F.No. 328/111/72-WT) dated 10.1.1974, No. 105/74- (F.No. 328/227/74-WT) dated 20.11.1974, No. 16/75(F.No.328/227/74-WT) dated 15.3.1975 and F.No.26/77-316/211/76-WT dated 19.4.1977, the entries against S.No. 13(E) shall be substituted as under :-

T A B L E

13(E) Inspecting Assistant Commissioner of Income-tax and Acquisition Range, LUDHIANA. Patiala, Sangrur, Ludhiana, and Rupnagar districts of Punjab, whole of the State of Himachal Pradesh and Union Territory of Chandigarh.

2. This order shall come into force with effect from 1st June, 1978.


(H.N. MANDAL)
~~UNDER SECRETARY~~

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri,
NEW DELHI

P.T.O.

I.T.S.C